

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K. HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).18960-18961/2010

M/S NIJHARA BROTHERS

Petitioner(s)

VERSUS

CANARA BANK & ORS. Respondent(s)
(With prayer for interim relief and office report)

Date: 25/04/2011 These Petitions were called on for hearing
today.

For Petitioner(s)

Ms. Anitha Shenoy, Adv.

For Respondent(s)

Mr. Jitendra Mohan Sharma, Adv.
Mr. Mukesh Kumar, Adv.
M/S. M.V. Kini & Associates , Adv
Mr. Abinash Kumar Mishra , Adv

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioner, learned counsel for the respondent Nos.1 and 2 and learned counsel for the respondent Nos.3 and 4 are present.

Learned counsel for the respondent Nos.1 and 2 has already filed the counter affidavit, as is palpable from the perusal of the office report.

Item No.51

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Learned counsel for the respondent Nos.3 and 4 seeks four weeks' time to file the counter affidavit. Time, as prayed for, is granted to him, as last chance.

List again on 15.7.2011.

(M.K.HANJURA)
REGISTRAR

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